

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-150/(ND)/2017

In the matter of :

Anya Properties (P) Ltd.

....PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 04.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

For the Respondent

: Mr. Manoj Kumar, Advocate

: Ms. Aparna Mudiam,

Asstt. Registrar of Companies for –R.

ORDER

Learned Counsel for the petitioner is present. Ld. Representative for the ROC is also present.

On behalf of the Registrar of Companies, it is stated that reply has already been filed and a copy of the same has been made available to the Ld. Counsel for the petitioner. However, Section 252 contemplates filing of an appeal against the orders passed by the ROC.

The petitioner is directed to suitably amend the petition in conformity with the provisions of Section 252. For the said purpose, a week's time is granted.

Post the matter on 25.10.2017.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
04.10.2017